

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO.456/2006**

**Tuesday this 14<sup>th</sup> day of September, 2006.**

**CORAM:**

**HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER**

P.P.Panicker,  
Superintendent of Central Excise,  
Customs Preventive Commissionerate,  
Cochin, residing at "Pallavi"  
Edappally North, Cochin-682 024. .... Applicant

By Advocate Shri M.A.Shafik.

V/s.

1. Union of India.  
Represented by the Secretary,  
Ministry of Finance, New Delhi.
2. The Chief Commissioner of Central  
Excise & Customs, Kerala Zone,  
CR Building, I.S.Press Rd, Cochin-18.
3. The Commissioner of Central Excise & Customs,  
Customs Preventive Commissionerate,  
CR Building, Cochin-18. .... Respondents

By Advocate Shri Sunil Jose ACGSC

The application having been heard on 14th September, 2006,  
the Tribunal delivered the following:-

**O R D E R**

**HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant has filed the present OA aggrieved by Annexure  
A-1 order dated 19/5/2006 to the extent of transferring him from CPU  
Ernakulam and posting him at CPD Kannur.

During the course of argument today, the applicant's counsel  
has produced a copy of the order dated 4/9/2006 by which his transfer has  
been cancelled and submitted that the OA has become infructuous.

2. Accordingly this OA is dismissed as infructuous.

abp

  
**GEORGE PARACKEN**  
**JUDICIAL MEMBER**